

**TATA CAPITAL LIMITED**

Registered Office : Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra-400013.
Branch Address: 3rd Floor, Rajendra Point, 1 Raghunath Nagar, M. G. Road, Agra - 282002.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
(Under Rule 8(6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Loan Account No. 20446202 (Restructured Loan Account)
TCFLA0370000011058784 And TCFLA0370000010869400; M/s Radha Traders
This is to inform that **Tata Capital Ltd. (TCL)** is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013 and a branch office amongst other places at **Uttar Pradesh** ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCL") as transferees and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCL (Transfer Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, rights, duties, interest, obligations, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof.

Notice is hereby given to the public in general and in particular to the below Borrower/Co-Borrower that the below described immovable property mortgaged to **Tata Capital Limited (Secured Creditor/TCL)**, the Possession of which has been taken by the Authorized Officer of Tata Capital Limited (Secured Creditor), will be sold on **21st Day of May, 2026 "As is where is basis" & "As is what is and whatever there is & without recourse basis"**.
Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of a sum Rs. **1,92,11,122/- (Rupees One Crore Ninety Two Lakhs) Eleven Thousand One Hundred Twenty Two Only** which includes Rs. **1,43,95,482/-** in Loan Account No. TCFLA0370000011058784 & Rs. **48,15,640/-** in Loan Account No. TCFLA0370000010869400 as on 23rd-April-2026 from the Borrowers & Co-Borrowers/Guarantors, i.e., (1) **M/s. Radha Traders, Through its Proprietor, Shop Number 81, Motiganj, Agra, Uttar Pradesh- 282005;** (2) **M/s. Raas Bihari Caterers & Events, Through its Proprietor, Authorised Signatory, Shop Number 01, Sharma Market, F Block, Opp. Chhota Gurudwara, Kamla Nagar, Agra, Uttar Pradesh- 282005;** (3) **Anuradha Bansal, House Number 35, Inner Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282004;** Also At: A-35, Brij Vihar, Kamla Nagar, Agra, Uttar Pradesh- 282005; (4) **Jagdish Prasad Bansal, House Number 35, Inner Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282004;** (5) **Shailish Bansal, House Number 35, Inner Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282004;** (6) **Ritesh Bansal, House Number 35, Inner Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282005;** (7) **Archana Bansal, House Number 35, Inner Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282004;** (8) **Parul Bansal, House Number 35, Inner Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282004.**

Notice is hereby given that, in the absence of any postponement/discontinuance of the sale, the sale of secured asset shall be sold by E-Auction on or before **21st Day of May, 2026** by TCL, having a branch office at **03rd Floor, Rajendra Point, 1 Raghunath Nagar, M. G. Road, Agra - 282002**.
The sealed E-Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the **TATA CAPITAL LIMITED** till **5.00 PM**, on the said **20th Day of May, 2026**.

Description of Secured Assets	Type of Possession Constructive/ Physical	Reserve Price (Rs.)	Earnest Money EMD (Rs)
Commercial Property Situated at Shop Number 53, Motiganj, Agra, Uttar Pradesh, More Particularly Described in Sale Deed Dated 18.04.2001, Executed in Favor of Ritesh Bansal. Bounded As: East: Other's Property; West: Other's Property; North: Rasta, South: Abadi	Physical	Rs. 41,00,000/- (Rupees Forty One Lakh(s) Eight Thousand Only)	Rs. 4,10,800/- (Rupees Four Lakh(s) Ten Thousand Eight Hundred Only)

The description of the property that will be put up for sale is in the Schedule. Movable articles/House hold inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the Authorized Officer, or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the said sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal <https://biddeal.in> on **21st Day of May, 2026 between 2.00 PM to 3.00 PM** with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the **"TATA CAPITAL LIMITED"** payable at **Agra**. Inspection of the property may be done on **12th Day of May, 2026 between 11.00 AM to 5.00 PM**.
Encumbrances: The Auction Sale of The Property Described Herein "Annexure / Schedule" is Subject to Civil Suit Titled as "Himanshu Gehlot Vs Ritesh Bansal & Anr" Bearing Registration Number 381/2024 Currently Being Adjudicated Upon in The Court of Civil Judge Junior Division Agra And Securitisation Application Titled As "Jagdish Prasad Bansal Vs TCFSL" Bearing Registration Number SA/420/2025 Currently Being Adjudicated Upon in DRT Allahabad And Civil Suit Titled As "Piyush Kant Upadhyay Vs. Jagdish Prasad Bansal" Bearing Registration Number 378/2024 Currently Being Adjudicated Upon in The Court of Civil Judge Junior Division Agra And Securitisation Application Titled as Piyushkant Upadhyaya Vs. Tata Capital Financial Services Ltd. Bearing Registration Number SA/421/2025 Currently Being Adjudicated Upon in DRT Allahabad And Securitisation Application Titled as Himanshu Gehlot Upadhyaya Vs. Tata Capital Financial Services Ltd. Bearing Registration Number SA/422/2025 Currently Being Adjudicated Upon in DRT Allahabad. The Parties Acknowledge that the Said Property is The Subject of ongoing Legal Proceedings Before The DRT/ Civil Court, And Any Outcome Orders or Directions issued By the Tribunal Shall Be Strictly Adhered to in Accordance with The Law. The Successful Bidder Hereby Agrees to Accept the Property in its Present Legal Status. Understanding That Any Encumbrances or Liabilities or Orders from Tribunal Affecting the Property Shall Be Borne By The Successful Bidder Post-Auction. Furthermore, The Successful Bidder Acknowledges the Necessity of Conducting their Own Due Diligence Regarding the Legal Status and Encumbrances of The Property and Agrees to Indemnify the Seller Against Any Claims Arising Therefrom.
Note: The intending bidders may contact to Tata Capital Limited at Mobile No. +91-8651005238. Authorized Officer: Mr. Raj Yadav; Email id: raj.yadav@tatacapital.com and Mobile No. +91-9672075151
For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e. <http://www.tatacapital.com/content/dam/tata-capital/pdf/e-auction/tcfs/07th-E-Auction-Newspaper-Publication-Radha-Traders-TCFLA0370000011058784-TCFLA0370000010869400.pdf>
Place- Agra (Uttar Pradesh) **Sd/-, Authorized Officer, Tata Capital Limited**
Date- 25-04-2026

**intec CAPITAL LIMITED**

Supra Aspire, Sharada Apts Kd
INTEC CAPITAL LIMITED

CIN: L74899DL1994PLC057410
Regd. Off.: 708, Manjusha Building, 57 Nehru Place, New Delhi - 110 019
T.: +91-11-4652200/300; F.: +91-1146522333
Website: www.inteccapital.com, Email ID: complianceofficer@inteccapital.com

NOTICE
(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY)
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)/2026-MIRSD-POD/1/3750/2026 dated January 30, 2026 ("SEBI Circular"), the Security holders/Investors of Intec Capital Limited are hereby informed that another Special Window has been opened for transfer and dematerialisation of Physical equity shares in cases where transfer deed was executed prior to April 01, 2019 and:
(a) Had not lodged the request for transfer of such securities
(b) Had lodged the transfer request, but the request was rejected, returned or not attended due to deficiency in the documents, process or otherwise.
The Special Window shall remain open for a period of one year, i.e. from February 05, 2026 to February 4, 2027. All eligible request received during this period shall be processed only in dematerialised mode and shall be subject to lock-in for a period of 1 (One) Year from the date of registration of transfer.
In accordance with the aforesaid Circular, eligible shareholders holding valid transfer deeds executed prior to April 01, 2019 may submit their requests, along with a complete set of requisite documents to the Company's Registrar & Share Transfer Agent at the address given below:
NAME: BEETAL FINANCIAL & COMPUTER SERVICES PVT LTD.
ADDRESS: BEETAL HOUSE, 3RD FLOOR, 99, MADANGIR, BEHIND LSC, NEW DELHI - 110062
Ph. 011-42959000-09, 011-29961281-283, 26051061, 26051064
WEBSITE: www.beetalfinancial.com
Alternatively, shareholders may reach to us at complianceofficer@inteccapital.com

Registered Office: By order of Board of Directors
Intec Capital Limited For Intec Capital Limited
(CIN: L74899DL1994PLC057410) **Sd/-**
708, Manjusha Building 57, (Niharika Gupta)
Nehru Place, New Delhi-110011 **Company Secretary & Compliance Officer**

New Delhi
April 24, 2026

EAST COAST RAILWAY
e-Tender Notice No. EPC-CECONIV
BBS2026016, Dtd.: 18.04.2026

Name of work: EARTHWORK, P.WAY WORK & CONSTRUCTION OF MAJOR BRIDGES, MINOR BRIDGES, ROAD OVER BRIDGES/ ROAD UNDER BRIDGES BETWEEN BARGARH ROAD AND BADIPALI, CIVIL AND P.WAY WORKS IN BARGARH ROAD, SARGARA, DUMERPALI, BIJEPUR ROAD AND BADIPALI YARDS IN CONNECTION WITH CONSTRUCTION OF NEW BG RAIL LINK PROJECT BETWEEN BARGARH ROAD AND NAWAPARA ROAD.

Approx cost of the work : ₹ 93,531.06 Lakhs, EMD: ₹ 18,70,62,100/-, Completion period of the work: 24 Months.

Tender closing date & time: At 1200 hrs. of 18.06.2026.

No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-tender is available in website www.ireps.gov.in. The prospective tenderers are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes/ corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS portal. Only registered tenderer/ bidder can participate on e-tendering.
The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Chief Administrative Officer (Con)/ PR-29/CJ/26-27 **Bhubaneswar**

ALCHEMIST ASSET RECONSTRUCTION COMPANY LTD
CIN No. U74999DL2002PLC117052
A-270, First & Second Floor, Defence Colony, New Delhi-110024
Email: admin@alchemistarc.com, Website: www.alchemistarc.com

POSSESSION NOTICE
(Under Section 13(4) of the SARFAESI Act, 2002 read with Rule 8 of the Security Interest (Enforcement) Rules, 2002)
(For Immovable Property)

Whereas the undersigned being the authorized officer of Alchemist Asset Reconstruction Company Ltd (assignee of SBFC Finance Limited vide assignment agreement dated 30.09.2025) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 12th DECEMBER 2025 calling upon the borrower NK TAILOR, NEERAJ, RAVITA having loan account no. PR01110485 to repay the amount mentioned in the notice being of Rs. 6,35,057/- (Rupees Six Lakhs Thirty Five Thousand and Fifty Seven Only) within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002) on this 23rd day of April of the Year 2026;
The borrower(s)/guarantor(s) and the public in general are hereby cautioned not to deal with the property and any dealings with the property shall be subject to the charge of Alchemist Asset Reconstruction Company Limited for an amount Rs.6,35,057/- and interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DETAILS OF BORROWERS / ACCOUNTS

Sr. No.	Loan Account No.	Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Amount Due (₹)	Date of 13(4) Notice	Description of Secured Asset	Due Date
1	PR01111549	1. NK TAILOR 2. NEERAJ 3. RAVITA	Rs. 6,35,057	23- APRIL - 2026	H No.122, Kharsa No.8, Ashoka Factory Ke Paas, Bheem Nagar, Meerut, Uttar Pradesh - 250004. Boundaries: East : Plot Of Other, West : 14Ft Wide Road, North : Property Of Shekhar, South : Plot Of Other	30th September 2025

The borrower(s)/guarantor(s) are hereby cautioned not to deal with or dispose of, by way of sale, lease, mortgage, charge, or otherwise, the secured asset(s) described above without the prior written consent of the Secured Creditor.
This publication is made in compliance with the provisions of the SARFAESI Act, 2002, for the information of the borrower(s), guarantor(s), and the general public.
In case of any queries, please contact the undersigned at the following contact details:
Phone: 011-46562584
Email: admin@alchemistarc.com, ashutosh@alchemistarc.com
Date:- 25.04.2026
Place:- DELHI

Sd/- Authorised Officer
Alchemist Asset Reconstruction Company Limited
(Acting in its capacity as Trustee of Alchemist XLVII Trust) **Secured Creditor**

VIKAS LIFECARE LIMITED
CIN - L25111DL1995PLC073719
REGD OFF: G-1,VIKAS HOUSE, 34/1, EAST PUNJABI BAGH, NEW DELHI -110026,
PH NO: 011-404503110 EMAIL - info@vikaslifecarelimited.com

UN-AUDITED CONSOLIDATED & STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 31ST DECEMBER, 2025

FIGURES IN LAKHS EXCEPT SHARE DATA

Particulars	Consolidated Figures						Standalone Figures					
	Three Months Ended			Nine Months Ended			Three Months Ended			Nine Months Ended		
	31-Dec-25	30-Sep-25	31-Dec-24	31-Dec-25	31-Dec-24	Year Ended	31-Dec-25	30-Sep-25	31-Dec-24	31-Dec-25	31-Dec-24	Year Ended
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total Income	9,775.81	14,219.10	11,712.49	46,560.00	34,969.25	50,598.52	9,639.32	14,138.76	11,143.42	45,949.12	33,925.66	48,990.27
Total Expenses	11,615.69	14,829.44	12,286.48	36,224.15	35,456.49	51,293.57	11,515.56	14,594.71	11,693.49	35,509.71	34,196.42	49,345.51
Profit/ (Loss) Before Tax	(3,318.16)	(12,007.85)	(680.89)	(2,813.09)	(763.06)	(1,286.93)	(1,876.24)	(455.96)	(550.07)	10,439.41	(270.76)	(355.24)
Total Tax Expense	(390.53)	(111.81)	4.81	(489.67)	46.27	(195.39)	(403.83)	(106.54)	(33.61)	(502.98)	46.27	(129.58)
Profit/(loss) for the period	(2,927.64)	(11,896.04)	(685.69)	(2,323.41)	(809.33)	(1,091.54)	(1,472.41)	(349.43)	(516.46)	10,942.39	(317.04)	(225.66)
Total Other Comprehensive Income	(35.47)	38.30	(7.03)	20.46	423.92	378.68	(9.29)	(15.67)	(6.40)	(15.43)	423.92	377.35
Total comprehensive income (Comprising Profit (Loss) and Other Comprehensive Income for the period)	(2,963.10)	(11,857.75)	(692.72)	(2,302.96)	(385.41)	(712.86)	(1,481.69)	(365.09)	(522.86)	10,926.96	106.88	151.69
Paid up Equity Share Capital (Face Value Rs.1 each)	18,598.36	18,598.36	18,598.36	18,598.36	18,598.36	18,598.36	18,598.36	18,598.36	18,598.36	18,598.36	18,598.36	18,598.36
Basic/Diluted	(0.04)	0.03	(0.03)	(0.20)	0.11	0.09	(0.08)	(0.02)	(0.03)	0.59	0.01	(0.01)

Notes:
1. The Consolidated financial results of the company have been prepared in accordance with Ind AS prescribed under Section 133 of the Companies Act 2013 (the Act) read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.
2. The above Quarter and Nine Months ended results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on April 21, 2026. The Statutory auditors have carried out a Limited Review Report of the results for the quarter and Nine months ended December 31, 2025.

Place: New Delhi
Date: 23.04.2026

For Vikas Lifecare Limited
Sd/-
Sundeep Kumar Dhawan
Managing Director, DIN:09508137

AU SMALL FINANCE BANK LIMITED
(A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhuleswar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Name of Borrower/Co-Borrower/ Mortgagee/Guarantor / Loan A/C No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(A/C No.) L9001060134129523 Shubham Sharma (Borrower), Smt.Asha Sharma (Co-Borrower)	19-Jun-25 Rs. 1921717/- Rs. nineteen Lakh twenty-one Thousand seven hundred seventeen Only 10-Jun-25	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- M.C.No-3164, Ward No-VI, Phatak Nanak Chand , Mohalla Dissant, One Shop PVT No-8, ON Ground Floor, Hauz Qazi, Delhi Admeasuring 6.40 Sqmtr, East: SHOP NO.7., West: SHOP NO. 9,10 And STAIRCASE, North: OTHER PROPERTY, South: COMMON PASSAGE	21-Apr-26
(A/C No.) L9001060131549150 Asif Saifi (Borrower), Smt.Afshana Saifi (Co-Borrower)	22-Jan-26 Rs. 2263181/- Rs. Twenty-Two Lakh Sixty-Three Thousand One Hundred Eighty-One Only 19-Jan-26	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Plot No. 34, Block-C, Sector-10 Noida, District- Gautam Budh Nagar, Uttar Pradesh, 201301 Admeasuring 11405 SQFT	20-Apr-26
(A/c No.) L9001060836038274 & L9001060124715034 Smt. Geeta Devi (Co-Borrower & Legal Heir Of Late Shri Umesh Chand - Borrower)	28-Jan-26 Rs. 540566/- Rs. Five Lakh Forty Thousand Five Hundred Sixty-Six Only & Rs. 509093/- Rs. Five Lakh Nine Thousand Ninety-Three Only 27-Jan-26	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Part Of Gata No 2483, Mohalla Khatriwara, Kasba Sikandrabad, Dist- Bulandshahr, Uttar Pradesh Bounded As East- Khet Of Seller, West- P/O Nand Kishor, North- Khet Of Seller, South- Road Admeasuring 50.18 Sqyds.	22-Apr-26
(A/C No.) L9001060145086968 Ravi (Borrower), Smt.Suman Lata (Co-Borrower)	21-Jan-26 Rs. 995831/- Rs. Nine Lakh Ninety-Five Thousand Eight Hundred Thirty-One Only 19-Jan-26	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- VILL- Navnagar, Tehsil-Anupshahar District - Bulandshahr, Uttar Pradesh, 202394 Admeasuring 303.75 Square Yard, East: RASTA, West: H/O PREM CHAND , North: RASTA, South: H/O DHARAM SINGH	22-Apr-26

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said (Act-2002) read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e., 30 days from this intimation, to redeem the secured assets." The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.
Place: Delhi **Date: 24-April-2026** **Authorised Officer AU Small Finance Bank Limited**

AU SMALL FINANCE BANK LIMITED (A SCHEDULED COMMERCIAL BANK)
Registered office :- 19-A, Dhuleswar Garden, Ajmer Road, Jaipur-302001, Rajasthan(India) CIN L36911RJ1996PLC011381

APPENDIX-IV-A [See proviso to rule 8(6)] Sale notice for sale of immovable properties

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s)/ Co-Borrower (s)/Mortgagor (s) and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of AU Small Finance Bank Limited (A Scheduled Commercial Bank), the same shall be referred herein after as AUSFB. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction for recovery of amount mentioned in the table below along with further interest, cost, charges and expenses being due to AUSFB viz. Secured Creditor.
It is hereby informed you that we are going to conduct public E-Auction through website: <https://sarfaesi.auctiontiger.net>

Loan A/c Number / Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Date & Amount of 13(2) Demand Notice	Date of Possession	Description of Property	Reserve Price For Property	Earnest For Property	Date & Time of E-Auction	Date of Bid Submission	E-Auction Place of Tender Submission	Contact Person and property visit date
A/C No.: L9001061124292992 & L9001060119796404 Sanjit Kumar S/O Sarayu Prasad (Borrower), Smt.Mamta Devi W/O Mathura Prasad (Co-Borrower)	13-Jan-25 Rs. 201676/- Rs. Two Lac One Thousand Six Hundred Seventy-Six Only & Rs. 2437114/- Rs. Twenty-Four Lac Thirty-Seven Thousand One Hundred Fourteen Only As on 10-Jan-25	09-Jan-26	Property Situated At- Kh No 137 153, Plot No 96, Killa No 24 1 3 7 And 3 2 8 And 4 1 5 5 And 7 4 1 7 And 8 6 12 And 13 7 4 And 14 8 0 And 15 1 1 16, Mustali No 5 And 12, Village Lakarpur, Dist- Faridabad, Haryana Admeasuring 94 Square Yard	Rs. 25000000/- Rs. Twenty-Five Lakh Only.	Rs. 2500000/- Rs. Two Lakh Fifty Thousand d Only.	03-Jan-26 2.00 PM to 4.00 PM with unlimited extension of 5 minutes	On or Before 01-Jan-26	Au Small Finance Bank Ltd, Branch Office : BP No 49, Ground Floor, Neelam Bata Road New Industrial Township Faridabad - 121001	Amit Lohiya, 7340011760 & 9773358234, auctions@au bank.in visit date : 29-May-26
A/C No.: L9001060839206474 & L9001060130985166 Nagar Dairy (Borrower), Man Singh Nagar (Borrower), Manoj Kumar (Co-Borrower), Smt.Jayati Bipti (Co-Borrower)	14-Nov-24 Rs. 516675/- Rs. Five Lac Sixteen Thousand Six Hundred Seventy-Five Only As on 12-Nov-24 & 15-Oct-24 Rs. 1867912/- Rs. Eighteen Lac Sixty Seven Thousand Nine Hundred Twelve Only As on 10-Oct-24	18-Nov-25	Property Situated At- Kharsa No 2627-2, Gad Mukteshwar Pargana, Bangar Ward No 11 Situated in Mohalla Adish Nagar, Hapur, Dist- Ghaziabad, Uttar Pradesh, Admeasuring 180 Sq.Yds	Rs. 22000000/- Rs. Twenty-Two Lakh Only.	Rs. 2200000/- Rs. Two Lakh Twenty Thousand d Only.	29-May-26 2.00 PM to 4.00 PM with unlimited extension of 5 minutes	On or Before 26-May-26	Au Small Finance Bank Ltd., Branch Address - No C3/67A, Yamuna Vihar, New Delhi - 110053	Amit Lohiya, 7340011760 & 9773358234, auctions@au bank.in visit date : 25-May-26

The terms and conditions of e-auction sale:-
(1.) The E-Auction sale of Secured Asset is on "as is where is", "as is what is", "whatever there is" and "no recourse" basis for and on behalf of the Secured Creditor viz. AUSFB and there is no known encumbrance, which exists on the said property. (2.) For participating in online e-auction sale, Bid document, copies of PAN Card, Board Resolution in case of Company and photo ID, address proof are required to be submitted along with EMD, which is payable by way of RTGS/NEFT/DD in the name of MSME AUCTION POOL ACCOUNT OF AU Small Finance Bank Limited, Current account No.192101121711599 AU SMALL FINANCE BANK LIMITED Fifth and Sixth Floor Sunny Big Junction STC Kharsa No. 64 to 67, Gaur Sukhapura New Atish Market Jaipur. Ref2020, IFSC Code: AUBL0002111. Once an Online Bid is submitted, same cannot be withdrawn. Further any EMD submitted by bidder will be required to send the UTR/Ref no/DD No of the RTGS/NEFT/DD with a copy of cancelled cheque on the following email IDs i.e. auctions@aubank.in (3.) All interested participants / bidders are requested to visit the website <https://sarfaesi.auctiontiger.net> & <https://www.aubank.in/bank-auction> for further details including Terms & Conditions, to take part in e-auction sale proceeding and are also advised to contact e-mail of auctions@aubank.in
Please Note: This is also a 15/30 days notice Under Rule 8(6) of the Borrowers/Co Borrowers/Mortgagors of the above said loan account about sale through tender / inter se bidding on the above-mentioned date. The property will be sold, if their outstanding dues are not repaid in full by the borrower in the given notice period.
Place : Delhi **Date : 24-04-2026**
Authorised Officer AU Small Finance Bank Limited

GRIHUM HOUSING FINANCE LIMITED
Registered Office:- 6th floor , B- Building ,Ganga Trueno business park, Lohegao, Pune -411014.

APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of Grihum Housing Finance Limited herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on 22ND Day of April of the Year 2026.
The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	NIRANJAN GUPTA, MANJU DEVI, KRISHNA PRASAD	All That Piece And Parcel Of The Freehold Residential Built Up Flat No. Ff-1, On First Floor Built Situated On Plot No. B-29, Area Measuring 200 Sq. Yds., Out Of Kharsa No. 216 At Rail Vihar Sahakari Avas Samiti Ltd. Said Property) At Village - Sadullabad, Pargana & Tehsil Loni, Distt. Ghaziabad, U.P.: (Herein After Referred To As The Boundary As Per- East- Rasta 30 Ft. Wide, West- Plot No. B-28, North- Plot No. B-30, South- Rasta 25 Ft. Wide	22/04/2026	11/02/2026	Loan No. LAP065920000005042130 Rs.174890/- (Rupees One Lakh Seventy Four Thousand Eight Hundred Ninety Only) payable as on 11/02/

Financial
25/4/26

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
DAUPHIN AKG HOTELS PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	DAUPHIN AKG HOTELS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	15.09.2010
3. Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U55101DL2010PTC208320
5. Address of the registered office and principal office (if any) of Corporate Debtor	Address as per NCLT order: G-14, Maharani Bagh Road, New Delhi - 110065, India Address as per Master Data: KH-115 Vill Chhatterpur, Gadaipur, South West Delhi, New Delhi, India, 110030
6. Insolvency commencement date in respect of Corporate Debtor	Insolvency commencement date 01.04.2026 . Order communicated on 15.04.2026
7. Estimated date of closure of insolvency resolution process	180 days from order communication date i.e 15.10.2026
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Harsh Kumar Arora Reg. No.: IBBI/IPA-002/IP-N00836/2019-2020/12610 AFA Valid Upto : 30.06.2026
9. Address & email of the interim resolution professional, as registered with the board	2nd Floor, Shop Plot No. 8, 'BLA Elysium', East Punjabi Bagh Market, East Punjabi Bagh, New Delhi-110 026 Email : cacsharora@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	2nd Floor, Shop Plot No. 8, 'BLA Elysium', East Punjabi Bagh Market, East Punjabi Bagh, New Delhi-110 026 Email : cirp.dauphinakghotels@gmail.com
11. Last date for submission of claims	09.05.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	a) Financial Creditors: FORM C Operational Creditors: FORM B Workmen and Employee: FORM D Other Creditors: FORM F Financial Creditors in a class: FORM CA Workmen/Employees (through representative): FORM E Web link: https://ibbi.gov.in/home/downloads b) Physical Address: 1. IBBI, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001 2. 2nd Floor, Jeevan Vihar Building, Parliament Street, New Delhi, 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Dauphin Akg Hotels Private Limited** on **01.04.2026**.

The creditors of **Dauphin Akg Hotels Private Limited**, are hereby called upon to submit their claims with proof on or before **09.05.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date : 24.04.2026
Place: New Delhi

Interim Resolution Professional of Dauphin Akg Hotels Private Limited
Regn.No.: IBBI/IPA-002/IP-N00836/2019-2020/12610

Harsh Kumar Arora

Total In
Total E
Profit/
Total T
Profit/
Total
Income
Total c
(Comp
and
Incom
Paid u
(Face
Basic
Notes
1.
2.
Place
Date

तिथि: 25-04-2026

स्थान: शाहजहापुर

प्राधिकृत अधिकारी
एचडीएफसी बैंक

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

दौफिन एकेजी होटल्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संबंधित विवरण

1. कार्पोरेट देनदार का नाम	दौफिन एकेजी होटल्स प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	15 सितंबर, 2010
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार नियमित/पंजीकृत है	कार्पोरेट मामलों का मंत्रालय
4. कार्पोरेट देनदार की कार्पोरेट पहचान	U55101DL2010PTC208320
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	एनसीएलटी आदेश के अनुसार पता: जी-14, महारानी बाग रोड, नई दिल्ली - 110065, भारत मास्टर डेटा के अनुसार पता: खसरा-115 विल छतरपुर, गदाईपुर, दक्षिण पश्चिम दिल्ली, नई दिल्ली, भारत, 110030
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभ तिथि	दिवालियापन प्रारंभ तिथि 01.04.2026. आदेश 15.04.2026 को सूचित किया गया
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	आदेश संचार तिथि से 180 दिन अर्थात 15.10.2026
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	हर्ष कुमार अरोड़ा पंजी. सं.: IBBI/PA-002/IP-N00836/2019-2020/12610 एएफए : 30 जून, 2026 तक वैध
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	दूसरी मंजिल, शॉप प्लॉट नं. 8, 'बीएलए एलीसियम', पूर्वी पंजाबी बाग मार्केट, पूर्वी पंजाबी बाग, नई दिल्ली-110 026 ईमेल : cacsharora@gmail.com
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	दूसरी मंजिल, शॉप प्लॉट नं. 8, 'बीएलए एलीसियम', पूर्वी पंजाबी बाग मार्केट, पूर्वी पंजाबी बाग, नई दिल्ली-110 026 ईमेल : cirp.dauphinakghotels@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	09.05.2026
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वित्तीय ऋणदाता: फॉर्म सी परिचालन लेनदार: फॉर्म बी कामगार और कर्मचारी: फॉर्म डी अन्य लेनदार: फॉर्म एफ एक वर्ग में वित्तीय लेनदार: फॉर्म सीए कामगार/ कर्मचारी (प्रतिनिधि के माध्यम से): फॉर्म ई वेबलिनक: https://ibbi.gov.in/home/downloads (ख) भौतिक पता: 1. आईबीबीआई, 7वीं मंजिल, मयूरभवन, शंकर मार्केट, कनॉट सर्कस, नई दिल्ली - 110001 2. दूसरी मंजिल, जीवन विहार भवन, संसद स्ट्रीट, नई दिल्ली, 110001

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण ने 01 अप्रैल 2026 को दौफिन एकेजी होटल्स प्राइवेट लिमिटेड की कार्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।
दौफिन एकेजी होटल्स प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 09 मई 2026 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।
वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं।
प्रविष्टि संख्या 12 के सामने सूचीबद्ध एक वर्ग से संबंधित एक वित्तीय ऋणदाता, फॉर्म सीए में वर्ग [श्रेणी का उल्लेख] के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के खिलाफ सूचीबद्ध तीन दिवालियापन पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा।
दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।